

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-936(PB)/2018

IN THE MATTER OF:

Sanjeev Memorial Foundation
Vs
Kamrup Housing Projects Pvt Ltd.

... Applicant/Petitioner

... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vidur Bhatia, Adv. Daniyal Khan, Adv. U.N. Singh,
Adv. Chaitanyashil Priyadarshi, Adv. Tejaswi Bhanu,
Mr. Dhruv Pandey
For the Respondent : Appearance not marked
For the RA : Adv. Magan Kumar Agarwal
For the RP : Adv. Ritu Rastogi

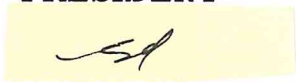
ORDER

CA-2507/2019, CA-2238/2019, CA-1117/2020, CA-1069/2020, CA-1348/2020, CA-2561/2019, IA-3900/2021, IA-3121/2020, IA-3258/2022, IA-5923/2021

Since we are taking another bench, the matter stands adjourned to 03.10.2022.

List the matter on 03.10.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)